**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**COURT NO. IV, NEW DELHI**

**Item No. 108-A**
**(IB)-3231(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

M/s Wishwa Mittar Bajaj & Sons ....**Applicant**
Vs.
M/s Jai Krishan Estate Developers Pvt. Ltd ....**Respondent**

**Order delivered on 09.01.2020**

**CORAM**
**DR. DEEPTI MUKESH,**
**HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,**
**HON'BLE MEMBER (T)**

For the Applicant : Mr. Raghavendra Mohan Bajaj, Adv.
For the Respondent : Mr. Ravi Tyagi, Adv.
Mr. Animesh Sinha, Adv.
Mr. Omung Raj Gupta, Adv.
Mr. Francis Fernandes, Adv.
Mr. Ravi Prakash

**ORDER**

Learned counsel for the Corporate Debtor with Deputy Manager Mr. Ravi Prakash, of Corporate Debtor. Learned counsel undertakes to file Vakalatnama within three days, reply within ten days, with copy in advance to the other side. Rejoinder be filed within five days thereafter, with copy in advance to the other side. Adjourned to 12.02.2020.

**Sd/-**
**(HEMANT KUMAR SARANGI)**
**MEMBER (TECHNICAL)**

**Sd/-**
**(DR. DEEPTI MUKESH)**
**MEMBER (JUDICIAL)**

Vaishali